

**HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

No. Spl./C.B.5 Dated: 24.12.2016

**NOTICE**

Re: E-filing of Income Tax Act, Central Excise Act and  
Customs Act cases

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This Court has decided compulsory e-filing from 15th January, 2017, for the cases relating to Income Tax Act, Central Excise Act and Customs Act. After that Cases not filed through e-filing will not be entertained. All the main cases and main applications concerning these Acts shall be accepted only if these are filed through e-filing also.

This is for notices of all the Advocates that required training for the desired purpose will be imparted by NIC from 3.00 to 5.00 PM at ASD Lab on all working days.

Sd/-

Joint Registrar (C&IT)